

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
IA No. 573/JPR/2022
CP No. (IB)- 37/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

L & T Infra Investment Partners Advisory Pvt. Ltd.

...Financial Creditor/Applicant

Versus

RKV Enterprises Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Javed Khan, Adv.

For the Corporate Debtor : Mudit Sharma, Adv.

ORDER

IA No. 573/JPR/2022:

Heard Mr. Javed Khan, Adv. appearing on behalf of the Petitioner/
Financial Creditor and Mudit Sharma, Adv. appearing on behalf of the
Respondent/ Corporate Debtor.

The present Interim Application No. 573/JRP/2022 is filed under rule 11 of
NCLT rule 2016 read with rule 4 of IBC seeking to take on record certain
additional documents in CP No. (IB) 37/7/JRP/2021.

It is contended by the Applicant that it derives its locus standi in the present matter
from an Investment Management Agreement dated 03.05.2013 wherein a
trust/fund is managed by the Petitioner in the capacity of Investment Manager.

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Sdr

Sdr

In the interest of justice, the said agreement dated 03.05.2013 is taken on record. On the basis of said agreement annexed as Annexure-Q of the present IA; we are satisfied that the Applicant has sufficient locus standi to be impleaded as a party for necessary and proper adjudication of the case. The Applicant has prayed rectification in the memo of parties. Consequently, the amended memo of parties has been filed by the Applicant. The registry is directed to add the amended cause title in the main CP and showcase the name of the Applicant henceforth in the cause list as **Investment Manager of L&T Infra Investment Partners**.

Meanwhile, the Respondent is at liberty to file any additional document/supplements if any, within 3 weeks.

Accordingly, the present IA is allowed in terms of the aforementioned directions.

List the IA along with the main petition for further consideration on 14.03.2023.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

January 23, 2023